The Uttar Pradesh Urban Development Authorities (Toll) Act, 1976

Act 48 of 1976

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THE UTTER PRADESH URBAN DEVELOPMENT AUTHORITIES (TOLL) ACT, 1976*

[U. P. Act No. 48 of 1976]

[Authoritative English Text of the Uttar Pradesh Nagar Vikas Pradikaran (Path-Kar) Adhiniyam, 1976]

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ACT

to empower Development Authorities to levy tolls, and to validate tolls already levied.

IT IS HEREBY enacted in the Twenty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Urban Development Authorities (Toll) Act, 1976.

2. In section 20 of the Uttar Pradesh Urban Planning and Development Act, 1973, hereinafter referred to as the principal Act, in sub-section (1), in clause (c), for the words "fees and charges" the words "fees, tolls and charges" shall be substituted.

3. After section 39 of the principal Act, the following section shall be inserted, namely:—

"39-A. The Authority shall be entitled to charge and collect, toll, for the use of approach roads and other amenities, at such rate and in such manner as may be notified by the State Government, from visitors, to such places of popular resort (including any ancient and historical monuments) within its development area as may be so notified:

Provided that—
(a) the rate of toll per visitor, shall not exceed rupees two;
(b) the State Government may by notification, exempt any class or classes of visitors from the payment of the toll and may fix any day or days on which no toll shall be chargeable."

4. (1) Any collection by the Authority, from any visitor to any places of popular resort referred to in section 39-A of the principal Act, as inserted by this Act, made prior to the commencement of this Act, shall be deemed to have been made under section 39-A of the principal Act as inserted by this Act and shall be deemed to be and always to have been valid.

(2) For purposes of sub-section (1), if the collections were made at the rates approved by general or special order of the State Government it shall be deemed that necessary notifications were made to that effect by the State Government in accordance with the said section 39-A as if that section were in force at all material times.

*For Statement of Objects and Reasons please see Part III(a) of the Legislative Supplement of the Uttar Pradesh Gazette (Extraordinary), dated November 12, 1976.
†Passed in Hindi by the Uttar Pradesh Legislative Assembly on November 9, 1976 and by the Uttar Pradesh Legislative Council on November 10, 1976.
(Received the Assent of the Governor on November 10, 1976 under article 200 of the Constitution of India and was published in Part I (a) of the Legislative Supplement of the Uttar Pradesh Gazette, Extraordinary dated November 23, 1976).

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